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Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table: --

(1) A copy of the Notification No. G.S.R. 352(E) (Hindi and English versions) published in Gazette of India dated 28th April, 2010, making certain amendments in the Notification No. G.S.R. 737(E) dated 6th December, 2006, under sub-section (2) of Section 16 of the New Delhi Municipal Council Act, 1944.

(Placed in Library, See No. LT 2691/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2008-2009, under sub-section (1) of Section 70 of the Disaster Management Act, 2005.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2692/15/10)

A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 24 of the Andaman and Nicobar Islands Marine Fishing Regulation, 2003:-

(i) The Andaman and Nicobar Islands Marine Fishing (Amendment) Rules, 2010 published in Notification No. 23/2010/F.No.3-38/2008-09/TS/DF in Andaman and Nicobar Gazette dated the 15th January, 2010.

(Placed in Library, See No. LT 2693/15/10)

(ii) The Andaman and Nicobar Islands Marine Fishing (Amendment) Rules, 2009 published in Notification No. 90/2009/F.No.3-85/2008-09/TS/DF in Andaman and Nicobar Gazette dated the 22nd July, 2009, alongwith a Statement of Delay thereon.

(Placed in Library, See No. LT 2694/15/10)

(5) A copy of the Indo-Tibetan Border Police Force, Assistant Commandant (Office) and Assistant Commandant (Staff Officer) (Group 'A' Posts) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 414(E) in Gazette of India dated 18th May, 2010, under sub-section (3) of Section 156 of Indo-Tibetan Border Police Force Act, 1992.

(Placed in Library, See No. LT 2695/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table: --

A copy each of the following Notifications (Hindi and English versions) under Section 22 of the Central Industrial Security Force Act, 1968:-

(i) The Central Industrial Security Force, Assistant Commandant (Junior Administrative Officer), Recruitment Amendment Rules, 2009 published in Notification No. G.S.R. 215(E) in Gazette of India dated the 29th March, 2010.

(Placed in Library, See No. LT-2696/15/10)

(ii) The Central Industrial Security Force, Group 'A' Posts (Executive Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 326(E) in Gazette of India dated the 16th April, 2010, together with a corrigendum

thereto published in Notification No. G.S.R. 368(E) dated 3rd May, 2010.

(Placed in Library, See No. LT-2697/15/10)

- (iii) The Central Industrial Security Force (Group 'A' Executive Cadre) Recruitment Amendment Rules, 2010 published in Notification No. G.S.R. 327(E) in Gazette of India dated the 16th April, 2010

(Placed in Library, See No. LT-2698/15/10)

- (2) A copy of the Central Reserve Police Force Constable (Daftry), Constable (Peon), Constable (Farash) and Constable (Safai Karmachari Ministerial) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 347(E) in Gazette of India dated 23rd April, 2010, under sub-section (3) of Section 18 of Central Reserve Police Force Act, 1949.

(Placed in Library, See No. LT-2699/15/10)

- (3) A copy of the 40th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation for the year 2008-2009.

(Placed in Library, See No. LT-2700/15/10)

- (4) A copy of the Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer), Group 'C' post, Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 446(E) in Gazette of India dated 26th May, 2010, under sub-section (3) of Section 156 of Indo-Tibetan Border Police Force Act, 1992.

(Placed in Library, See No. LT-2701/15/10)

A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal, Store-Keeper Group 'C' posts Recruitment Rules, 2010 published in Notification No. G.S.R. 421(E) in Gazette of India dated the 19th May, 2010.

(Placed in Library, See No. LT-2702/15/10)

- (ii) The Sashastra Seema Bal Group 'C' Constable (Driver) Recruitment (Amendment) Rules, 2010 published in Notification No. G.S.R. 422(E) in Gazette of India dated the 19th May, 2010.

(Placed in Library, See No. LT-2703/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 8 of 2010-11)-Performance Audit for the year ended March, 2009.

(Placed in Library, See No. LT-2704/15/10)

- (2) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 3 of 2010-11)-Performance Audit for the year ended March, 2008.

(Placed in Library, See No. LT-2705/15/10)

- (3) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 9 of 2010-11)-Compliance Audit Observations for the year ended March, 2009.

(Placed in Library, See No. LT-2706/15/10)

(4) Report of the Comptroller and Auditor General of India-Union Government (Defence Services-Army) (No. 6 of 2010-11)-Performance Audit of Supply Chain Management of Rations in Indian Army for the year ended March, 2009.

(Placed in Library, See No. LT-2707/15/10)

(5) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 7 of 2010-11)-Air Force and Navy for the year ended March, 2009.

(Placed in Library, See No. LT-2708/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table: --

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-2709/15/10)

(3) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.

(Placed in Library, See No. LT-2710/15/10)

(ii) Memorandum of Understanding between the Food Corporation of India and the Department of Food and Public Distribution Ministry of Consumer Affairs, Food and Public Distribution for the year 2010-2011.

(Placed in Library, See No. LT-2711/15/10)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) G.S.R. 348(E)/Ess. Com./Sugarcane published in Gazette of India dated 23rd April, 2010 regarding Factory-wise Fair and Remunerative Price of Sugarcane for 2009-2010 sugar season in respect of 68 sugar factories, mentioned therein.

(Placed in Library, See No. LT-2712/15/10)

(ii) G.S.R. 518(E)/Ess. Com./Sugarcane published in Gazette of India dated 17th June, 2010 regarding Factory-wise Fair and Remunerative Price of Sugarcane for 2009-2010 sugar season in respect of 19 sugar factories, mentioned therein.

(Placed in Library, See No. LT-2713/15/10)

(iii) The Sugar (Price Determination for 2009-2010 Production) Order, 2010 published in Notification No. G.S.R. 527(E)/Ess. Com./Sugar in Gazette of India dated 21st June, 2010.

(Placed in Library, See No. LT-2714/15/10)

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years from 1994-1995 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT-2715/15/10)

(6) A copy each of the following Notifications (Hindi and English versions) under Section 83 of the Standards of Weights and Measures Act, 1976:-

- (i) S.O. 551(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2010, making certain amendments in the Notification No. S.O. 632(E) dated 2nd September, 2009.

(Placed in Library, See No. LT-2716/15/10)

- (ii) S.O. 1480(E) (Hindi and English versions) published in Gazette of India dated 18th June, 2010, making certain amendments in the Notification No. S.O. 3267(E) dated 22nd December, 2009.

(Placed in Library, See No. LT-2717/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table: --

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2008-2009.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-2718/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): I beg to lay on the Table: -

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2008-2009, together with Audit Report thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-2719/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:

- (1) A copy of the National Highways Authority of India (Budget, Accounts, Audit, Investment of Funds, and Powers to Enter Premises) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 591(E) in Gazette of India dated 8th July, 2010, under Section 37 of National Highways Authority of India Act, 1988.

(Placed in Library, See No. LT-2720/15/10)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 748(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.

- (ii) S.O. 333(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.

- (iii) S.O. 474(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (iv) S.O. 331(E) and S.O. 332(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (v) S.O. 322(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (vi) S.O. 323(E) and S.O. 324(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (vii) S.O. 325(E) and S.O. 326(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (viii) S.O. 140(E) published in Gazette of India dated the 20th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Extension) (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (ix) S.O. 181(E) published in Gazette of India dated the 25th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (x) S.O. 367(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xi) S.O. 752(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xii) S.O. 3210(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xiii) S.O. 3088(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xiv) S.O. 3083(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Port-Maduravoyal) in the State of Tamil Nadu.
- (xv) S.O. 3265(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xvi) S.O. 3085(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xvii) S.O. 3263(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (xviii) S.O. 3113(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for

building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.

- (xix) S.O. 3253(E) published in Gazette of India dated the 21st December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadap-Kurnool Section) in the State of Andhra Pradesh.
- (xx) S.O. 3294(E) published in Gazette of India dated the 24th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxi) S.O. 3168(E) published in Gazette of India dated the 10th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xxi)
- (xxii) (xxii) S.O. 102(E) published in Gazette of India dated the 18th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Rudrakota-Nellore Section) in the State of Andhra Pradesh.
- (xxiii) S.O. 103(E) published in Gazette of India dated the 18th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (xxiv) S.O. 104(E) published in Gazette of India dated the 18th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Tatapudi-Murikipudi Section) in the State of Andhra Pradesh.
- (xxv) S.O. 105(E) published in Gazette of India dated 18th January, 2010, making certain amendments in the Notification No. S.O. 3060(E) dated 30th November, 2009.
- (xxvi) S.O. 106(E) published in Gazette of India dated 18th January, 2010, making certain amendments in the Notification No. S.O. 2944(E) dated 18th November, 2009.
- (xxvii) S.O. 170(E) published in Gazette of India dated the 22nd January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xxviii) S.O. 173(E) published in Gazette of India dated the 22nd January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxix) S.O. 310(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xxx) S.O. 315(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 481(E) published in Gazette of India dated the 25th February, 2010, regarding acquisition of land for construction of approaches to Road Over Bridge on Chittoor-Kurnool Road of National Highway No. 18 (Chittoor-Kurnool Road Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 489(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xxxiii) S.O. 494(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (xxxiv) S.O. 501(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxv) S.O. 504(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxvi) S.O. 668(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xxxvii) S.O. 676(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xxxviii) S.O. 1101(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Gautam Budh Nagar Section) in the State of Uttar Pradesh.
- (xxxix) S.O. 1048(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 75 and 76 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xl) S.O. 1166(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xli) S.O. 1200(E) published in Gazette of India dated the 20th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xlii) S.O. 1288(E) published in Gazette of India dated the 1st June, 2010, containing corrigendum to the Notification No. 810(E) (in Hindi version only) dated 9th April, 2010.
- (xliii) S.O. 1360(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 2853(E) dated 9th November, 2009.
- (xliv) S.O. 1361(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 940(E) dated 9th November, 2009.
- (xlv) S.O. 1362(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 2837(E) dated 4th November, 2009 and S.O. 579(E) dated 11th March, 2010.
- (xlvi) S.O. 1442(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xlvii) S.O. 1445(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (xlviii) S.O. 1535(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xlix) S.O. 1538(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Uttar Pradesh.
- (l) S.O. 1546(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 84 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.

- (li) S.O. 799(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Kerala/Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
- (lii) S.O. 884(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (liii) S.O. 886(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (liv) S.O. 889(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (lv) S.O. 883(E) published in Gazette of India dated the 20th April, 2010, making certain amendments in the Notification No. S.O. 2083(E) dated 4th December, 2007.
- (lvi) S.O. 891(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (including Trichy bypass of National Highway No. 67) (Trichy-Karaikudi Section) in the State of Tamil Nadu.
- (lvii) S.O. 908(E) published in Gazette of India dated the 21st April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (lviii) S.O. 973(E) published in Gazette of India dated the 21st April, 2010, regarding acquisition of land for building (construction), maintenance, management and operation of Chennai bypass (Phase-II) connecting National Highway Nos. 4 & 5 in the State of Tamil Nadu.
- (lix) S.O. 962(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (lx) S.O. 972(E) published in Gazette of India dated the 27th April, 2010, authorising the District Revenue Officer, Madurai, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 49 (including bypasses) (Madurai-Ramanathapuram-Rameshwaram-Dhunuskodi Section) in the State of Tamil Nadu.
- (lxi) S.O. 974(E) and S.O. 975(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (lxii) S.O. 1017(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Kauru Section) in the State of Tamil Nadu.
- (lxiii) S.O. 893(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (lxiv) S.O. 809(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (lxv) S.O. 1283(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State

of Tamil Nadu.

(Placed in Library, See No. LT-2721/15/10)

